The Cotton Transport (Tamil Nadu Amendment) Act, 1948

Act 15 of 1948

Keyword(s):
Central Act Amendment, The Cotton Transport Act, 1923
An Act further to amend the Cotton Transport Act, 1923, in its application to the State of Tamil Nadu.

WHEREAS it is expedient further to amend the Cotton Transport Act, 1923, in its application to the State of Tamil Nadu, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Cotton Transport ('Tamil Nadu Amendment) Act, 1948.

(2) It extends to the whole of the State of Tamil Nadu.

2. In section 7, sub-section (2), of the Cotton Transport Act, 1923, for the words "five hundred rupees", the words "ten thousand rupees" shall be substituted.

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1 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2 For Statement of Objects and Reasons, see Fort St. George Gazette, dated the 8th June 1948, Part IV-A, page 300.

3 This expression was substituted for the expression "Province of Madras" by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

4 This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.